

## NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीयकंपनीविधिअधिकरण

CUTTACK BENCH

कटकखंडपीठORDER SHEET OF THE HEARING ON 15<sup>th</sup> NOVEMBER, 2023, 10:30 A.M.

CP (IB) No. 46/CB/2022, IA (IB) No. 217/CB/2023, IA (IB) No. 231/CB/2023

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj

2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

|                     |                                |
|---------------------|--------------------------------|
| Name of the Company | Medilloyd Medicament Pvt. Ltd. |
| Under Section       | 10 IBC                         |

**Hearing through: VC and Physical (Hybrid) Mode**

For Petitioner (s)

Mr. Umesh Ch. Sahoo, Adv.

For Respondent (s)

**ORDER****IA (IB) No. 217/CB/2023**

Ld. counsel Mr. Umesh Ch. Sahoo appearing for the Resolution Professional represented that he already filed an application to implead the Suspended Board of Directors yet to be numbered. Further, ld. counsel Mr. S.K. Aziz appeared for one of the COC members who undertakes to file Vakalatnama today itself. List the matter on 19.12.2023.

**IA (IB) No. 231/CB/2023**

Mr. Umesh Ch. Sahoo for the Resolution Professional is present. This is an application filed under Section 33 (1) of IBC, 2016 for the initiation of Liquidation. RP is directed to issue notices to the suspended Board of Directors of corporate debtor to appear in person or through an advocate. Registry is also directed to issue notice to suspended board of directors of corporate debtor through speed post and e-mail. List the matter on 19.12.2023.

Sd

**Kaushalendra Kumar Singh**  
Member (Technical)

Sd

**P. Mohan Raj**  
Member (Judicial)